Linking EPS, 1995 with price index

2682. SHRI MOINUL HASSAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the steps Government has taken for linking the present Employees' Pension Scheme (EPS) 1995 with price index and restore the commutation facilities as originally envisaged in the scheme and amend the scheme as such having bearing on rate of contribution, wage celling and also fix a reasonable decent amount as minimum pension in consultation with the central trade unions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): The Central Government constituted a Committee for Comprehensive Review of the Employees' Pension Scheme, 1995 on 11.03.2008, under the Chairmanship of Additional Secretary (Labour and Employment) consisting of five members including one Employees' Representative.

On recommendation of the Committee on Comprehensive Review of the Employees' Pension Scheme, 1995, the Central Government constituted an Expert Committee on the Employees' Pension Scheme, 1995 on 12.06.2009 under the Chairmanship of Additional Secretary (Labour and Employment). The Committee consisted of ten members including one Employees' Representative. The demands of linking Pension to Price Index, restoration of Commutation facility, increase in rate of contributions, revision of wage celling, increase in minimum pension and such other demands were placed before this Committee for examination and consideration alongwith the fund position.

The Committee has submitted its Report to the Central Government only on 05.08.2010 and the same is under examination.

Contribution of women labourers

2683. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any study has been conducted in regard to the contribution of women labourers to industrial and non-industrial areas of the country and any assessment of percentage of their contribution made;

(b) the State-wise percentage of women labourers in comparison and ratio to men labourers recorded and the details of skilled and unskilled labourers out of it;

(c) whether Government has formulated any special action plan for women labourers; and

(d) the efforts being made by Government to remove anomalies in their pay scale?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) No specific study has been conducted on the contribution of women labourers to industrial and non-industrial areas of the country. However, information relating to State-wise women and men workers in manufacturing industries compiled by the Labour Bureau, Chandigarh under the Annual Survey of Industries during the year 2006-07 is given in the Statement (*See* below).

(c) The Ministry is administering a grant-in-aid scheme under which financial assistance is provided to Non-Governmental Organizations (NGOs)/ Voluntary Organizations for taking up action programmes/projects for the benefit of women labour.

(d) The Government is effectively enforcing the provisions of the Equal Remuneration Act, 1976 which provide for payment of equal remuneration for men and women for the same work or work of a similar nature without any discrimination.

Statement

State-wise number of workers employed in industries during 2006-07

Sl.No.	State	Directly Employed		Contract workers	All workers
		Men	Women		
1	2	3	4	5	6
1.	Jammu and Kashmir	22220	1060	14656	37936
2.	Himachal Pradesh	35886	4107	12267	52260
3.	Punjab	268375	8517	125696	402588
4.	Chandigarh	6010	199	1471	7679
5.	Uttaranchal	37675	3056	30384	71115
6.	Haryana	171169	8883	151814	331865
7.	Delhi	79494	5021	4916	89431
8.	Rajasthan	152251	6656	81419	240326

1	2	3	4	5	6
9.	Uttar Pradesh	337239	10337	186217	533794
10.	Bihar	23773	554	30831	55159
11.	Nagaland	730	80	2406	3216
12.	Manipur	1226	578	109	1913
13.	Tripura	6101	164	12845	19110
14.	Meghalaya	2294	89	2396	4779
15.	Assam	87847	3840	24313	116000
16.	West Bengal	306801	6382	89912	403095
17.	Jharkhand	87440	5648	20343	113430
18.	Orissa	67213	12663	45319	125195
19.	Chhattisgarh	65757	3273	36591	105621
20.	Madhya Pradesh	122070	7013	49071	178154
21.	Gujarat	461156	27156	261284	749597
22.	Daman & Diu	41760	7980	15682	65423
23.	Dadra & Nagar Haveli	32184	1804	24519	58507
24.	Maharashtra	590572	72472	342337	1005380
25.	Andhra Pradesh	308660	81541	450375	840577
26.	Karnataka	266809	196174	88381	551364
27.	Goa	14182	4295	13498	31976
28.	Kerala	87063	167462	43008	297533
29.	Tamil Nadu	669109	486519	191494	1347122
30.	Pondicherry	23496	6186	10222	39904
31.	Andman & Nicobar Islands	166	10	57	233
	All India	4376728	1169722	2363832	7880283